

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :.HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.681/99

DATE OF ORDER : 07.06.1999.

Between :-

1. Mohd.Miskeen	7. L.Ramulu
2. P.Mallikarjun	8. D.Shakunthala (Smt)
3. Mohd.Ahmed	9. D.Kamalammar (Smt)
4. L.Ramachander	10. Ghouse Pasha
5. L.Vijay	11. Sardar Ahmed
6. L.Ramulu	... Applicants

And

1. Union of India rep. by  
The Director-General, Dept. of Posts,  
New Delhi-110 001.
2. The Chief Postmaster-General, AP Circle,  
Hyderabad-500 001.
3. The Postmaster-General, Hyderabad Region,  
Hyderabad-500 001 &
4. The Superintendent of Post Offices, Hanamkonda  
Divn., Hanamkonda, 506 001, A.P.

... Respondents

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Counsel for the Applicants : Shri Y.Appalaraju

Counsel for the Respondents : Shri K.Narahari, Addl.CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble Justice Shri DH Nasir, Vice-Chairman).

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(W)

(Order per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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The Respondents in this O.A. are sought to be directed to fix the remuneration payable to the applicant and other similarly situated persons in the respondent's organisation at the minimum of the pay scale in the revised pay scales of regularly employed workmen of corresponding cadres from 1.1.1996 and declare that the orders of the Respondent No.1 herein issued under letter No.1-3/97-PAP dated 3.11.98 giving effect to the payment of revised allowances to the applicants from 3-11-98 instead of from 1.1.96, as illegal and void. ~~As~~

2. The questions of law and facts arising from this O.A. are similar to those which were discussed and finally decided in OA 1685/98 and Batch on 29-4-1999 and therefore there is no reason why the present O.A. also should not be decided in the same terms.

3. This O.A. is therefore disposed of with directions similar to the directions given in OA 1685/98. Those directions are re-produced so as to form an operative part of the judgement in this case :

- (a) The Office Memorandum No.1-3/97-PAP dated 3.11.1998 determining the date of applicability to be 3.11.1998 as well as another Office letter No.EST/1-60/PCC/97-98/Corr dated 26.11.1998 directing recoveries to be made from the wages of the present applicants are hereby quashed.
- (b) The respondents are directed to give the applicants the minimum of the pay scale corresponding to regular Group 'D' employees in the revised pay scale on pro-rata basis with

effect from 1.1.1996.

4. Thus the Original Application is disposed of as  
above however, with no costs.

154/1  
(H.RAJENDRA PRASAD)

Member (A)

D.H.NASIR  
Vice-Chairman

Dated: 7th June, 1999.  
Dictated in Open Court.

av1/

~~COPY TO:-~~

1. HONJ
2. HHRP M(A)
3. HSSP M(J)
4. D.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR  
VICE = CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR :  
MEMBER (J)

ORDER: 7/6/89

ORDER / JUDGEMENT

MA./DA./CD No.

in  
DA. No. 681 (89)

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALL SUED.

C.P. CLOSED.

R.A. CLOSED.

D.A. CLOSED.

A DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED X REJECTED.

NO ORDER AS TO COSTS.

SRR

